

ITEM NO.1

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).75551/2025

[Arising out of impugned judgment and order dated 20-12-2025 in MA No.112/2025 in MA No.81/2025 passed by the Debts Recovery Tribunal, Jaipur]

DEEPANSHU CHOUDHARY & ANR.

Petitioners

VERSUS

ADITI CHOUDHARY & ORS.

Respondents

Date : 31-12-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
(VACATION BENCH)

For Petitioner(s) : Mr. Abhishek Naik, Adv.
Ms. Gulafsha Kureshi, Adv.
Mr. Mojahid Karim Khan, Adv.
Mr. Falak Zaidi, Adv.
Mr. T. S. Parmar, Adv.
Miss Tanya Raizada, AOR

For Respondent(s) : Mr. Bharat Kaushik, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard the learned counsel appearing for the parties.
2. We have been informed that the appeal, filed by the petitioners, has not been taken up by the DRAT. Resultantly, the petitioners have not been able to press for any interim order.
3. In such view of the matter, we would only direct the DRAT, Delhi to take up the appeal and decide as to whether the same shall

be entertained and, if so, whether the petitioners are entitled for any interim order or not.

4. We request the DRAT to undertake the said exercise on or before 09th January, 2026.

5. Till such time, *status quo*, as of today, shall be maintained by the parties.

6. The Special Leave Petition stands disposed of accordingly.

7. We make it clear that we have not expressed any opinion on the merits of the case.

8. We further make it clear that parties shall not seek any adjournment on the date of hearing.

9. Pending application(s), if any, shall also stand disposed of.

(RASHMI DHYANI PANT)
ASTT. REGISTRAR-cum-PS

(CHETNA BALOONI)
COURT MASTER (NSH)